HIGH COURT OF JAMMU & KASHMIR AND LADAKH

(Office of the Registrar General at Srinagar)

Subject: Streamlining the arrangement of case files.

CIRCULAR

No.: 0 < of 2024/RG

Dated:03.07.2024

It is being observed that the Circular No. 61 dated 14.09.2017, as well as Rule 4 of the Writ Proceedings Rules, 1997 which requires "that a proper index reflecting the description of all the documents /pleading/ applications filed before the Hon'ble Court shall be annexed by the parties to such documents/pleadings/applications. The index shall bear proper pagination. A proper list of dates and events shall be filed by the parties alongwith their petitions/appeals" is not being adhered to, in its letter and spirit.

In this regard, while reiterating the directions rendered vide Circular (Supra), it is hereby ordered that in case any document /pleading /application /petition is received in the registry without proper synopsis showing list of dates and events, the same shall be kept pending as defected case.

By Order

(Shahzad Azeem) **Registrar General** Dated: 3 .07.2024

No.: 24325 - 49 /RG/GS

Copy of the above forwarded to the:

 Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh;
 Secretary to Hon'ble Mr./Mrs. Justice ______; for information of their Lordships.

Registrar Vigilance, High Court of J&K and Ladakh, Srinagar;

3. 4. Registrar Rules, High Court of J&K and Ladakh, Srinagar; for information.

- Registrar Judicial, High Court Wing, Jammu/Srinagar for information and necessary action.
 Registrar (I.T) Computers, High Court of J&K and Ladakh, Srinagar;
 Administrative Officer, Office of the Accountant General, Srinagar;

8. President Bar Association, Jammu/Srinagar;for information.

9. CPC, eCourts, High Court of J&K and Ladakh for information and with the request to get the same uploaded on the official website of the Hon'ble High Court.

10. Incharge Library, High Court Wing Srinagar/Jammu for information and for keeping the record of the same.

11. Order File.